

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).8181/2013

(Arising out of impugned final judgment and order dated 11/10/2012 in LPA No.448/2010 passed by the High Court Of Punjab & Haryana At Chandigarh)

STATE BANK OF PATIALA

Petitioner(s)

VERSUS

GENERAL SECRETARY, STAFF UNION & ORS.
(With interim relief and office report)

Respondent(s)

Date : 30/08/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE L. NAGESWARA RAOFor Petitioner(s) Mr. P.S. Patwalia,ASG
Mr. Rajiv Kapur,Adv.
Ms. Shubhra Kapur,Adv.
For Mr. Sanjay Kapur,Adv.For Respondent(s) Mr. Huzefa Ahmadi,Sr.Adv.
No.3 Ms. Upasana Nath,Adv.
Mr. Shahrukh Alam,Adv.
Mr. Rohan Sharma,Adv.
For Mr. Shree Pal Singh,Adv.UPON hearing the counsel the Court made the following
O R D E R

Mr. Rajiv Kapur, the learned counsel appearing for the petitioner, started his arguments at 11.45 a.m. and continued for few minutes. Mr. Huzefa Ahmadi, the learned senior counsel appearing for Respondent No.3, started his arguments and concluded at 12.45 p.m. Then, Mr. P.S. Patwalia, learned Additional Solicitor General, joined Mr. Rajiv Kapur and started his arguments and concluded at 1.00 p.m.

Hearing concluded.

Judgment reserved.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar